

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 285/93
T.A. NO.

DATE OF DECISION 10-8-94

Mr. Baburana Baria and Others **Petitioner**

Mr. B.B. Gogia **Advocate for the Petitioner (s)**

Versus

Union of India and Others **Respondent**

Mr. Akil Kureshi **Advocate for the Respondent (s)**

CORAM

The Hon'ble Mr. K. Ramamoorthy **Member (A)**

The Hon'ble Dr. R.K. Saxena **Member (J)**

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

1. Shri Baurana Baria
Navi Bajar
Behind Railway Station
Shantingara, Okha Dist. Jamnagar.
2. Shri Deepak Dahyalal Rawal
Hindu Adult Occ; Nil
Rujda Road, Post Jamkhambhalia
District Jamnagar.
3. Kapdi Ramdas Premdas
Post Nandana (Via) Bhatia
Taluka Jamkhambhalia, Dist. Jamnagar.
4. Shri Ravidas Madhavdas Sardadia
Near Post Office, Post Jamkhambhalia
District. Jamnagar.
5. Shri Aturl Babulal Pandya
Mirabai Road, Bet, Via Okha
Dist. Jamnagar.
6. Shri Modh Vadia Meraman Arasi
C/o Savji Purja Jagatia
Near Microwave Station, Dwarka
Dist. Jamnagar.

Applicants.

Advocate Mr. B.B. Gogia.

Versus

1. Union of India
Through Secretary
Dept. of Telecommunication
Govt. of India, New Delhi
2. Divisional Engineer Telecom
Microwave Maintenance, Rajkot
3. Divisional Engineer Telecom
Microwave Maintenance, Ahmedabad.
4. Asst. Engineer,
Microwave Maintenance
Khambhaliya.
5. Telecom District Manager,
Jamnagar.

Respondents.

ORAL JUDGMENT

In

O.A. 285 of 1993

Date: 10-8-94

Per Hon'ble Dr. R.K. Saxena

Member (J)

This application has been moved to seek the directions for non-compliance of the earlier decision rendered on 1-2-1990 in the Original Applications No. 751/88, 752/88, 754/88, 755/88, 756/88 and 757/88. The applicants in these applications sought for quashment of the order of termination passed by the respondents. While disposing of these applications it was held that the order of termination was valid and the respondents were, however, directed to make payment of compensation which was required under the provisions of law. Simultaneously the directions were also given that the seniority list of Casual Labourers including the applicants be made. It has been contended on behalf of the applicants that the respondents have partly complied with the judgement dated 1-2-1990. It is again stressed that the seniority list ^{ccg} ~~though~~ was directed could not be finalised as yet. The learned counsel for the respondents pointed that it was prepared in the year 1990 itself but the learned counsel for this the applicant has objection to ^laverment which is according to him not corroborated from the documents or the ^l reply sent to the applicants.

2. Any way, if, compliance of judgment was not made, ^{the matter} it does not give right to the applicant to agitate ~~him~~ afresh. At the most, the applicants could have moved for contempt of the Tribunal, but it has not been so moved, as the learned counsel for the applicant points out ~~not~~ that the respondents had been keeping him and the applicants, in dark. He now wants that if the respondents

prep the seniority list even at present, the applicants will be
~~skx~~isified and the applicat~~on~~^o shall not be pressed. Looking to
all ese facts, the respondents are directed to look into the matter
as irds the preparation of combined seniority list on the represen-
-tai being made by the applicants, within three months.

The application is, therefore, allowed to be withdrawn.



(Dr. K. Saxena)
mber (J)



(K. Ramamoorthy)
Member (A)

*AS.

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

Application No. 04/285/93 of 19

Transfer Application No. _____ Old W. Pett. No _____

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated : 93.09.94

Countersigned :

Q. 27/10

ceecld
Signature of the Dealing
Assistant

Section Officer/Court officer

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AT AHMEDABAD BENCH

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CAUSE TITLE 641285/93

OF 19

NAME OF THE PARTIES Mr. Boburona Baeto & Cia.

VERSUS

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